

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 237/SM/ 2012**

**Coram:**

**Dr. Pramod Deo, Chairperson**

**Shri V.S.Verma, Member**

**Shri M.Deena Dayalan, Member**

**Date of Hearing: 14.3.2013**

**Date of Order: 18.3.2013**

**In the matter of**

Default in payment of Unscheduled interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Meghalaya Energy Corporation Ltd, Shillong.

**And**

**In the matter of**

1. Meghalaya Energy Corporation Ltd, Shillong
  2. Chairman-cum-Managing Director, Meghalaya Energy Corporation Ltd, Shillong
- ... Respondents**

**Following was present:**

Shri A.Kharpan, MeCL

**ORDER**

In our order dated 15.1.2013, we had directed as under:

"7. We direct Principal Secretary (Power), Government of Meghalaya to ensure that the outstanding UI dues are liquidated in addition to the current UI dues by 28.2.2012. If the payment is not made by that date, Principal Secretary (Power) shall be held responsible for non-compliance with the provisions of the Grid Code and UI Regulations and the directions of the Commission and shall be liable for penalty as considered appropriate."

2. During the hearing, the representative of the Meghalaya Energy Corporation Ltd ( MeECL) submitted that outstanding UI dues have been liquidated.

3. Noting the above submissions, we discharge the notice under Section 142 of the Electricity Act, 2003 against the respondents and direct the present proceedings be dropped.

4. We direct the first respondent to ensure that the UI dues are paid to be UI pool account within stipulated date in future.

5. Petition No. 237/SM/2012 is disposed of accordingly.

Sd/-

**(M.Deena Dayalan)**  
**Member**

sd/-

**(V.S.Verma)**  
**Member**

sd/-

**(Dr. Pramod Deo)**  
**Chairperson**